

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/SPECIAL CIVIL APPLICATION NO. 20508 of 2022**

ANJUMAN A NOOR A DO JAHAN EID E MILAD JULUS COMMITTEE
(AHMEDABAD EAST)
Versus
STATE OF GUJARAT

Appearance:

AAKASH D MODI(7449) for the Petitioner(s) No. 1
for the Respondent(s) No. 2,3

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the
Respondent(s) No. 1

MRS MANISHA LUVKUMAR SHAH,GP with MR SAHIL TRIVEDI, AGP for
the Respondent(s) No.1

CORAM:HONOURABLE MR. JUSTICE NIRZAR S. DESAI

**Date : 07/10/2022
ORAL ORDER**

1. Learned Government Pleader Mrs. Manisha Luvkumar Shah assisted by learned AGP Mr. Sahil Trivedi for the respondent No.1 upon instructions from Mr. I.G. Patel, ACP, Special Branch states that in respect of the entire City on different routes by 1.00 p.m. today at least 8 different organisers have been granted permission to carry out "Julus". Furthermore, the authority is likely to grant permission to few more organisers also after assessing the law and order situation. However, considering the fact that maintaining the law and order situation is of paramount

consideration for the authorities, at this juncture, nothing more can be said. Further she states that the processions of Eid-E-Milad scheduled to be held on 9th or 10th October, 2022 would be attended by total around seven lakh citizens, and therefore, if any other citizen as a member of any particular community desirous of participating in the processions of Eid-E-Milad in their individual capacity peacefully, they shall be permitted to participate, subject to the proper maintenance of law and order situation by the Police Authorities.

2. Upon this statement, learned advocate Mr. Akash D. Modi seeks permission to withdraw this petition.

3. Permission as prayed for is granted. Petition stands disposed of as withdrawn. Direct service today is permitted.

Manoj Kumar Rai

(NIRZAR S. DESAI,J)